

**CENTRAL ADMINISTRATIVE TRIBUNAL  
LUCKNOW BENCH  
(THROUGH VIDEO CONFERENCING)**

Original Application No. 332/00194/2021

**Dated: 05.08.2021**

**HON'BLE MR. A MUKHOPADHAYA, MEMBER (A)**

Pramod Kumar Dubey, aged about 32 years, S/o late Ram Chandra Dubey, R/o Village Baghpar, Post Bankati, District Basti, presently residing at Shobha Sadan, Baghpar, Post bankati, Basti-272123

Applicant

By Advocate : Shri Dharmendra Awasthi.

**-VERSUS-**

1. Union of India through the Secretary Posts, Dak Bhawan, Sansad Marg, Government of India, New Delhi.
2. The Chief Postmaster General, U.P. Circle, Lucknow-226001.
3. Postmaster General, Gorakhpur Region, Gorakhpur-273001.
4. Assistant Director (Recruitment), O/o Chief Postmaster General, U.P. Circle, Lucknow.
5. Superintendent of Post Officers, Basti Division, Basti.
6. Assistant Superintendent of Post Officers (East), Basti Division, Basti.

Respondents.

By Advocate : Ms. Prayagmati Gupta

**ORDER (ORAL)**

At the outset, learned counsel for the applicant, submitted that the applicant's father retired from the respondents' service after 33 years of service in 2014. Thereafter, the applicant had applied for compassionate appointment as the retirement of his father had been on medical grounds. However, despite several representations, the respondents had not responded or dispose of the matter; hence this OA. Applicant's counsel further submitted that in the circumstances, he would be satisfied if the respondents are directed to consider the representation of the applicant dated 10.04.202, (Annexure -23), and decide his claim in a time bound manner.

2. Per contra, Ms. Prayagmati Gupta, learned counsel for the respondents, pointed out that compassionate appointment while not being a right, or a regular source of recruitment can be considered as per the scheme of the government only when the government servant dies in harness. Pointing out that this is not the case here, she stated that nevertheless, the respondents will comply with any directions that the court may give in this regard.

3. Looking to the foregoing position, and the limited plea made by the learned counsel for the applicant, and without

entering into the merits of the matter, I deem it appropriate in the circumstances, to dispose of this OA at the stage of admission itself by directing the respondents to consider the representation made to them by the applicant dated 10.04.2021, (Annexure-23), and dispose of the same by way of a reasoned and speaking order in accordance with law within a period of two months of the date of receipt of a certified copy of this order.

4. OA is disposed of accordingly.

5. There will be no order on costs.

**(A. MUKHOPADHAYA)  
MEMBER (A)**

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